

**Karnataka (Registration Of Documents) Validation Act,  
1964**

**45 of 1964**

**[10 December 1964]**

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**Karnataka (Registration Of Documents) Validation Act,  
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**45 of 1964**

**[10 December 1964]**

An Act to provide for the validation of documents relating to property situate in Yadiyur Hobli, Kunigal Taluk, Tumkur District registered in the office of the Sub-Registrar, Kunigal. WHEREAS Yadiyur Hobli in Kunigal Taluk, Tumkur District, was within the jurisdiction of Kunigal Sub-district; And WHEREAS the said Yadiyur Hobli was included within the jurisdiction of the sub-district of Bellur, Mandya District, from the 1st August 1961 to 30th April 1962; And WHEREAS documents relating to property situated in the said Yediyr Hobli were during the said period registered in the office of the Sub-Registrar, Kunigal; And WHEREAS it is deemed expedient to validate the registration of the said documents; Be it enacted by the 1[Karnataka State] Legislature in the Fifteenth Year of the Republic of India as follows:- 1. Adapted by the Karnataka Adaptations of Laws Order, 1973 w.e.f. 01.11.1973

**1. Short Title :-**

This Act may be called the 1[Karnataka] (Registration of Documents) Validation Act, 1964.

1. Adapted by the Karnataka Adaptations of Laws Order, 1973 w.e.f. 01.11.1973

## **2. Validation Of Registration Of Certain Documents Relating To Properties Situated In Yadiyur Hobli, Kunigal Taluk :-**

Notwithstanding anything contained in the Indian Registration Act, 1908 (Central Act XIV of 1908), documents relating to any property situated in Yadiyur Hobli, Kunigal Taluk, Tumkur District, which were registered during the period commencing from 1st August 1961 and ending on 30th April 1962, in the office of the Sub-Registrar, Kunigal, Tumkur District, shall be deemed to have been validly registered in that office, and no such registration shall be called in question merely on the ground that it was not registered in the Office of the Sub-Registrar, Bellur, Mandya District.

Notwithstanding anything contained in the Indian Registration Act, 1908 (Central Act XIV of 1908), documents relating to any property situated in Yadiyur Hobli, Kunigal Taluk, Tumkur District, which were registered during the period commencing from 1st August 1961 and ending on 30th April 1962, in the office of the Sub-Registrar, Kunigal, Tumkur District, shall be deemed to have been validly registered in that office, and no such registration shall be called in question merely on the ground that it was not registered in the Office of the Sub-Registrar, Bellur, Mandya District.